CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.666/2001 IN O.A.NO. 2232/99

Thursday, this the 6th day of December, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri T.K. Nath S/O Late Dr. C.N. Nath R/O 20, Krishna Nagar Street No.1, Ist Floor Safdarjang Enclave New Delhi-29.

.. Applicant

(By Advocate: Shri George Paracken)

Versus

Shri A.K. Basu Secretary Ministry of Power Shram Shakti Bhawan New Delhi

.. Respondents

ORDER (ORAL)

Shri Ashok Agarwal:

Non-observance of directions contained in the order passed on 17.4.2001 in OA-2232/99, order of the disciplinary authority passed on 8/9.10.1998 imposing a penalty of 5% cut in applicant's pension has been quashed and set aside and applicant has been held to be entitled to all consequential benefits. Even though the order was passed way back on 17.4.2001, applicant has not been granted the consequential benefits as directed. Hence the present Contempt Petition.

2. We find from the order that no specific time has been prescribed for grant of consequential benefits. In the circumstances, we prescribe time now. Respondent will comply with the aforesaid directions within a period of three months from the date of service of a copy of this order.

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3. Present Contempt Petition is disposed of in the aforestated terms.

SACKER

(S.A.T. Rizvi) Member (A)

/sunil/

(Ashok Agarwal

Chairman